

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:997  
ANSWERED ON:27.07.2015  
Adulteration of Petrol/Diesel  
Jadhav Shri Prataprao Ganpatrao

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the incidents of under measurement and adulteration of petrol/diesel by various petrol pumps have been noticed by the Government during the last three years and the current year;
- (b) if so, the details thereof and the number of complaints against the petrol pumps/persons involved received by the Oil Marketing Companies (OMCs) and the punitive action including cancellation of their licenses, taken against them, State/OMC-wise; and
- (c) the steps taken by the Government to launch regular drives/surprise checks at national level to curb such malpractices and ensure efficient service to customers by various petrol pumps in the country during the said period, State/OMC-wise?
- 

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b) : During the last three years and current year Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have detected malpractices including under-measurement and adulteration at their retail outlets in the country. As per data made available, State/OMC-wise detail of cases of under-measurement and adulteration detected at retail outlets during the last three years and current year (April – June, 2015) are at Annexure-I.

In case of proven cases of under-measurement and adulteration, there is a provision to cancel the license under Marketing Discipline Guidelines (MDG)/Dealership Agreement. OMCs have terminated 160 retail outlets for such irregularities during the last three years and current year (April – June, 2015). State/OMC-wise detail for the said period is at Annexure-II.

(c) : Public Sector Oil Marketing Companies (OMCs) have a system in place for regularly checking the quality and quantity of petrol and diesel being supplied by them to their retail outlets (ROs) in the country.

Contd.2/-

-2-

Public Sector OMCs undertake regular and surprise inspection of Retail Outlets and take action under the provisions of the Marketing Discipline Guidelines (MDG) and Dealership Agreements against the outlets found indulging in irregularities/malpractices like adulteration, short delivery etc. The MDG provides for termination of outlets in the first instance itself for serious malpractices like adulteration, tampering of seals and unauthorized fittings/gears in the dispensing units and graded penalties for other malpractices/irregularities. Other initiatives to prevent irregularities in Retail Outlets include Automation of Retail Outlets, Third Party Certification of Retail outlets and Monitoring of movement of tank trucks through Global Positioning System (GPS).

The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 issued by the Central Government under Essential Commodities Act, 1955 provides for punitive action against malpractices such as adulteration. Provisions are also available in the contractual documents and administrative guidelines to prevent and punish malpractices.

A Quality Control Cell is also functional in each of the Public Sector OMCs which carries out surprise inspections at ROs for checking various irregularities including adulteration.

\*\*\*\*\*

-----